NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/577/ (IB)/2017

NAME OF THE PETITIONER(S)

: LARSEN & TOUBRO LTD

NAME OF THE RESPONDENT(S)

: HALLMARK LIVING SPACE PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

MURARI R, Sevice Counsel for PREETI MOHAN HARSHINI. J

Count for petitioner

ORDER

Counsel for the Petitioner present and submitted that he had made compliance with the provisions of 9(3)(b)and(c) of I&B Code, 2016 in relation to the Application filed under section 9 of IBC. He also submitted that notice under section 8 was given which has not been replied by the Corporate Debtor. We admit the application for hearing. At this stage, Counsel for the Respondents viz., Mr. R. Parthasarathy, Mr. Rahul Balaji and Mr. Vishnu Mohan present. Counsel for the Respondents prayed for time to file the vakalat and to file counter to the petition. At request, time is enlarged with the direction that the counter shall be filed within seven days by providing copy of the same to the Petitioner. Matter is posted for argument. Put up on 26.09.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk